

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.75693 of 2016
And
Service Tax Cross Objection No.75476 of 2016**

(Arising out of Order-in-Original No.31/COMM/ST/SLG/15-16 dated 10.02.2016 passed by Commissioner of Customs, Central Excise & Service Tax, Siliguri.)

M/s. Cable Combine Communication Private Limited
(Haren Mukherjee Road, Hakimpura, Siliguri-734001, West Bengal.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri
.....Respondent
(C.R. Building, Haren Mukherjee Road, Hakimpura, Siliguri-734001, West Bengal.)

APPEARANCE

Shri K.Kurmy, Advocate for the Appellant (s)

Shri A. Roy, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75108/2022
FINAL ORDER NO. 75232/2022

DATE OF HEARING : 26 April 2022
DATE OF DECISION : 26 April 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their Appeal. Accordingly, the Appeal of the Appellant is

dismissed as withdrawn. Cross Objection, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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